

Power Houses prior to February/March 1985 were unilateral, since there had been no joint sampling agreement between the Power Houses and BCCL during that period. In order to settle these disputed claims, both Power Houses and Coal Companies have been asked to conduct mutual negotiations, failing which by arbitration. BCCL have also informed that the deductions made by the Steel Plants had already been settled upto 1984-85 and approximately Rs. 22 crores have already been reimbursed to BCCL by the Steel Plants.

After the signing of the agreement between Power Houses and Coal Companies, joint sampling is being done regularly; and the grades of coal are revised by the coal companies wherever found necessary.

Privatising overseas supply vessels

51. SHRI SATYA PRAKASH MALAVIYA :

SHRI VIRENDRA VERMA :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that the Oil and Natural Gas Commission (ONGC) have decided to privatise the entire fleet of its overseas supply vessels priced at Rs. 150 crores;

(b) if so, under what circumstances these vessels were initially owned by ONGC and those which are yet to be received by it; and

(c) what are the reasons for privatisation of these vessels and what is estimated loss likely to be suffered by ONGC as a consequence thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI CHANDRA SHEKHAR SINGH): (a) No, Sir.

(b) and (c) Do not arise.

Unregistered LPG Consumers

52. SHRI SATYA PRAKASH MALAVIYA:

SHRI VIRENDRA VERMA :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government have made any survey to ascertain the number of unregistered LPG consumers in Delhi who are being regularly supplied cooking gas cylinders by the distributors on a premium and thereby delaying delivery of the cylinders to the genuine consumers; and

(b) if so, what are the details thereof stating the action taken by Government to check such malpractices?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI CHANDRA SHEKHAR SINGH) : (a) and (b) While no survey has been carried out by the oil marketing companies, cases of unauthorised LPG connections come to the notice of the companies and in the event of any distributor being found responsible for the same, action is taken against him.

Salal Hydel Project

53. SHRI DHARAM CHANDER PRASHANT : Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that the Salal Hydel Project in Jammu region is nearing completion in its first phase;

(b) whether it is also a fact that a number of J & K Govt. engineers are working at the Project on loan basis if so, what is their number; and

(c) whether it is also a fact that the State Engineers will be sent back to the State, if so, the number of them who will be sent back upto December, 1986 with number of those who are likely to be retained in the project?